

Court-II**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)****Appeal No. 154 of 2015****Dated : 13th August, 2015****Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member****In the matter of:****The Electricity Department A&N Administration Appellant(s)
Versus
M/s Suryachakra Power Corporation Ltd. & Anr. Respondent(s)**

Counsel for the Appellant (s) : Ms. Deepa Chawan
Ms. R. Chile &
Mr. H.S. Jaggi

Counsel for the Respondent (s) : Mr. Varun Pathak for JERC

ORDER

Heard the learned counsel appearing for the appellant.

Admit.

Issue notice of the instant Appeal to the respondents. Dasti service is permitted. Counter affidavit be filed within three weeks and rejoinder, if any, be filed within two weeks thereafter after serving copy thereof to the other sides.

We have also heard the learned counsel for the appellant on I.A. No. 252 of 2015 for stay in which it is contended that the disputed amount has already been paid.

Considering the contents of the stay application, we deem it appropriate to stay the operation of the impugned order till the next date of hearing. Objection, if any, to the said stay application be filed before the next date of hearing. This application shall also be listed and heard on the next date of hearing.

At this stage, Mr. Varun Pathak, learned counsel for respondent no.2, namely, JERC has appeared and he accepts notice. Mr. Pathak is opposing the

said application for stay. Since Mr. Pathak has appeared after passing the interim order on the said stay application, he is directed to file objections on behalf of the respondent by the next date of hearing.

Post this Appeal for hearing on **30th September, 2015.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

hj/rkt